

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2905
ANSWERED ON:14.03.2013
CORRUPTION IN ROAD CONSTRUCTION
Pandey Shri Ravindra Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received any complaints for corruption in road construction works in rural areas;
- (b) if so, the details thereof; and
- (c) the action taken by the Government against the person found guilty after investigation of such complaints?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a)to(c) `Rural Road` is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Government of India to improve the Rural Infrastructure through construction of roads which is executed by the State Governments through State Rural Road Development Agencies (SRRDAs). The Ministry of Rural Development receives complaints on the irregularities in the implementation PMGSY. Since the State Governments are required to take action on the complaints under PMGSY, these complaints are forwarded to the State for taking action in accordance with the provisions made in the guidelines. In case of complaints of serious nature, National Quality Monitors (NQMs) are deputed to inspect the road works and reports of NQMs are shared with the concerned State for necessary action. During the year 2011-12, 31 such complaints have been received in the Ministry. The details are given at Annexure. The Ministry of Rural Development has taken a number of measures for improving the efficacy of the programme and greater transparency, which include :

- a. Web based On-line Management, Monitoring and Accounting System (OMMAS)
- b. Use of competitive tendering by the implementing agencies on the basis of Standard Bidding Document.
- c. e-tendering/e-procurement
- d. Three tier Quality Control System, including independent National Quality Monitors (NQMs)
- e. Regional Review Meetings
- f. Periodical reviews
- g. Area Officer`s Visits

Statement referred to part (a) to (e) of the answer of the Lok Sabha unstarred Question No. 290S Details of Complaints Received During 2011 - 12

Complaints received	Sent to State for enquiry and action	Cases enquired through Monitors			
		Deputed NQMs for enquiry	Cases under Satisfactory	Cases under Unsatisfactory	Found
31	4	27	0	10	17